



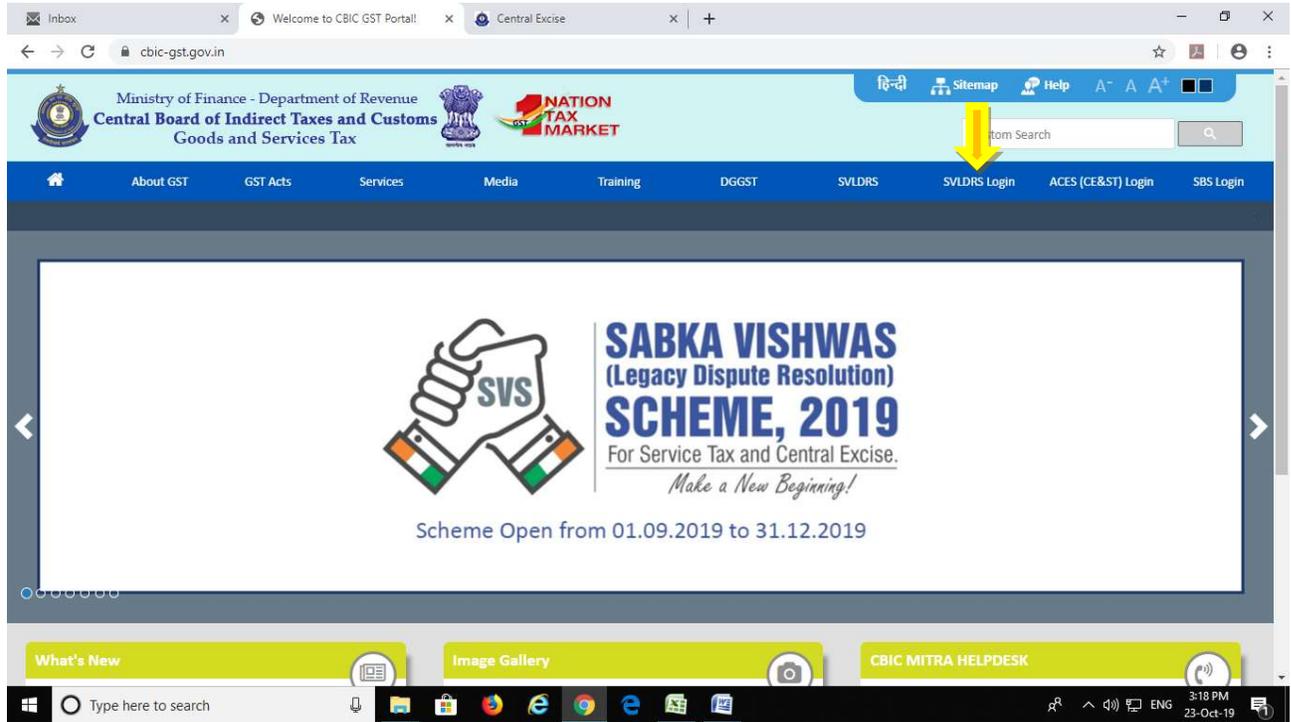
Tax Payers Manual for SV (LDR) Scheme , 2019

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1. Unregistered Taxpayer Registration

Step 1:- The taxpayer go to the link :- <https://cbic-gst.gov.in/> and select SVLDRS Login tab.



Step 2:- All fields to be filled by the taxpayer and accordingly a Registration number is generated for the taxpayer.

SVLDRS Manual for Taxpayers

SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019
If You are a Registered User, Please click on this Link [Apply SVLDR Scheme](#)
Unregistered users may please fill the following details to register (All fields are Mandatory) :

Name of the Declarant *
PAN *
Select a State *
Select a Zone *
Select a Commissionerate *
Select a Division *
Select a Range *

Know your Jurisdiction

Mobile Number *
Email Address *
Address *
Pin Code *
Create Your Password *
Confirm Password *
Captcha *

nQGeR

Cancel Submit

2. Taxpayer Login

Tax payer's login:

Step 1: The tax payer clicks on the "Apply SVLDRS Scheme" & the taxpayer enters his Login ID and Password.

SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019
If You are a Registered User, Please click on this Link [Apply SVLDR Scheme](#)
Unregistered users may please fill the following details to register (All fields are Mandatory) :

Name of the Declarant *
PAN *
Select a State *
Select a Zone *
Select a Commissionerate *
Select a Division *
Select a Range *

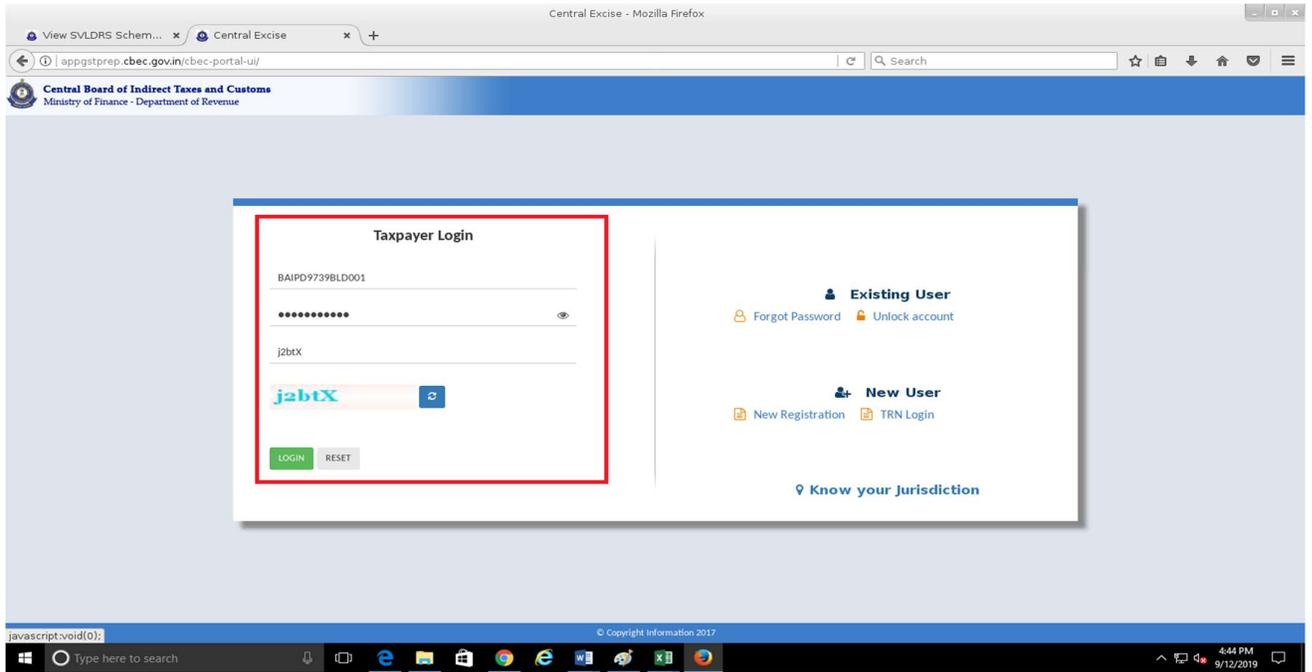
Know your Jurisdiction

Mobile Number *
Email Address *
Address *
Pin Code *
Create Your Password *
Confirm Password *
Captcha *

WNjE9

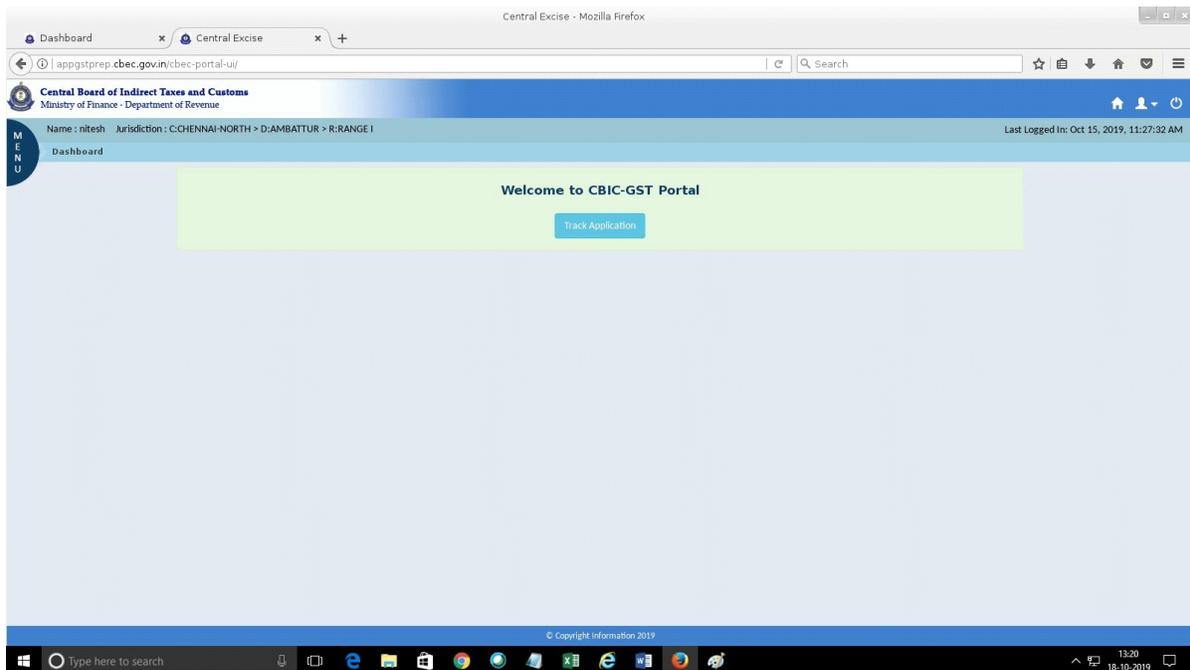
Cancel Submit

SVLDRS Manual for Taxpayers



3. Taxpayer filing SVLDRS application

Step 1:- The Taxpayer select the Apply SVLDRS Option from the Menu :-



Step 2:- The taxpayer Fill the Form-1 of SVLDRS

SVLDRS Manual for Taxpayers

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name: nitesh Jurisdiction : C:CHENNAI-NORTH > D:AMBATTUR > R:RANGE 1 Last Logged in: Oct 15, 2019, 11:27:32 AM

Dashboard Questionnaires Form

S No	Eligibility Criteria	Yes/No
1	Have you been convicted for an offence for the matter for which this declaration is being made? [Note: If you answer YES to this question, you are ineligible to proceed further under the Scheme.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
2	Have you filed an application in the Settlement Commission for the case for which this declaration is being made? [Note: If you answer YES to this question, you are ineligible to proceed further under the Scheme.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
3	Are you seeking to make this declaration with respect to excisable goods set forth in the Fourth Schedule to the Central Excise Act, 1944 (specified petroleum and tobacco products)? [Note: If you answer YES to this question, you are ineligible to proceed further under the Scheme.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
4	Are you seeking to make this declaration with respect to a show cause notice of refund/erroneous refund? [Note: If you answer YES to this question, you are ineligible to proceed further under the Scheme.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
5	Whether final hearing with regard to a matter in adjudication or appeal has taken place on or before 30.06.2019 for the matter for which this declaration is being made? [Note: If you answer YES to this question, you are ineligible to proceed further under the LITIGATION category.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
6	Have you been subjected to any audit under the Central Excise Act, 1944 or Chapter V of the Finance Act, 1994 in respect of the goods/services or both for which this declaration is being made? [Note: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
7	Have you received any written communication from a Central Excise Officer with regard to any audit to be conducted? [Note: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
8	Have you been subjected to any enquiry or investigation under the Central Excise Act, 1944 or Chapter V of the Finance Act, 1994 in respect of the goods/services or both for which this declaration is being made by way of any of the following: (a) search of premises (b) issuance of summons (c) requiring the production of accounts, documents or other evidence (d) recording of statements [Note: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
9	Have you filed any return for the period for which declaration is being made showing the amount of duty to be payable but not having paid it? [Note: If you answer YES to this question, you are ineligible to proceed further under the VOLUNTARY DISCLOSURE category.]	<input type="radio"/> Yes <input checked="" type="radio"/> No
10	Have the tax dues with regard to the matter under enquiry, investigation or audit NOT been quantified on or before 30.06.2019? [Note: If you answer YES to this question, you are ineligible to proceed further under the INVESTIGATION, ENQUIRY OR AUDIT category.]	<input type="radio"/> Yes <input checked="" type="radio"/> No

Proceed

4. Save Form Functionality

Step 1:- All Mandatory fields are filled by the taxpayer.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name: nitesh Jurisdiction : C:CHENNAI-NORTH > D:AMBATTUR > R:RANGE 1 Last Logged in: Oct 18, 2019, 1:19:08 PM

Dashboard SVLDRS Form

FORM SVLDRS 1

Name of the Declarant: nitesh Address of the Declarant: chenai PIN: 5610072001 Email ID: nitesh@vubill@gmail.com Mobile No: 9820300000

Jurisdiction: C:CHENNAI-NORTH > D:AMBATTUR > R:RANGE 1

Category: Excise Sub Category: SCN/ISSUING DUTY PENALTY Duty Type: General Excise

SCN involving duty along with interest/late fee/penalty (if any) pending as on 30.06.2019 and final hearing not held before 30.06.2019

Whether the case is under adjudication by Pt. ADC/ADG (Adjudicator), Dept?

Yes No

S no	SCN No	SCN Date	Details of Duty	Amount	Penalty	Late Fee	Pre-deposit/ any other deposit of duty	Tax Dues less Tax Refund	Action
1	SCN000	29/09/2017	Other Duties - 0030001	500000	0	0	0	2550000.00	+
TOTAL				500000	0	0	0	2550000.00	
GRAND TOTAL				500000	0	0	0	2550000.00	

Amount Payable (in Words): Rupees Twenty Five Lakh Fifty Thousand Only

Do you agree with the "Tax Dues less Tax Refund" calculated by the System?

Yes No

Verification

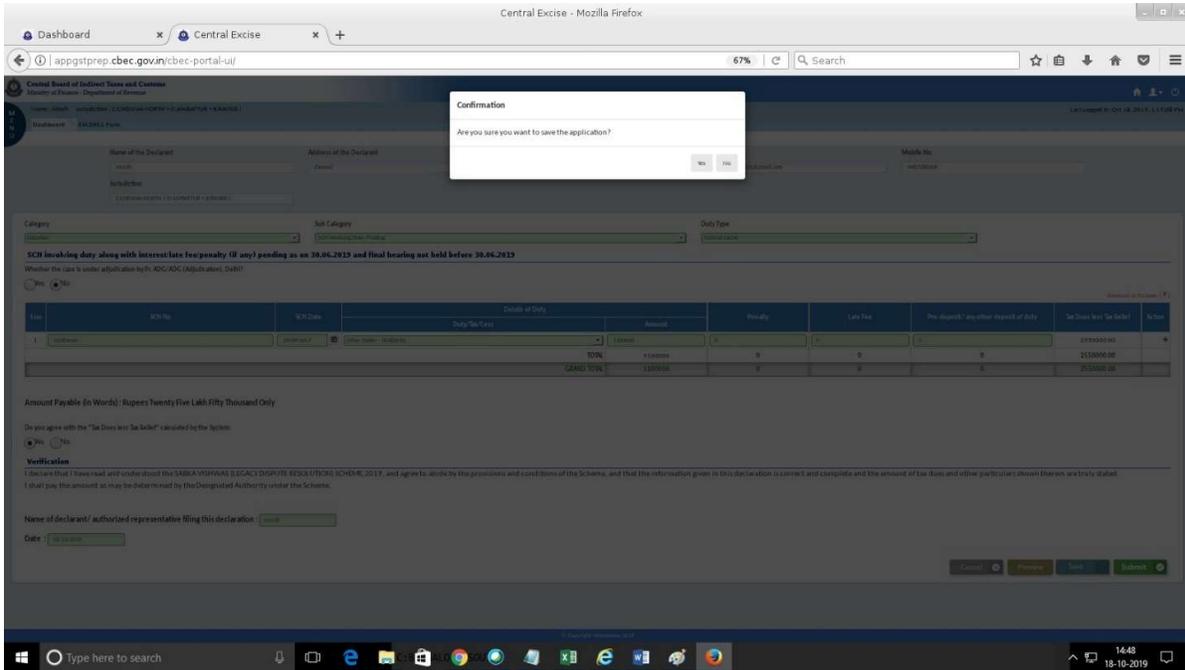
I declare that I have read and understood the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019, and agree to abide by the provisions and conditions of the Scheme, and that the information given in this declaration is correct and complete and the amount of tax dues and other particulars shown therein are truly stated. I shall pay the amount as may be determined by the Designated Authority under the Scheme.

Name of declarant/ authorized representative filing this declaration: nitesh

Date: 18/10/2019

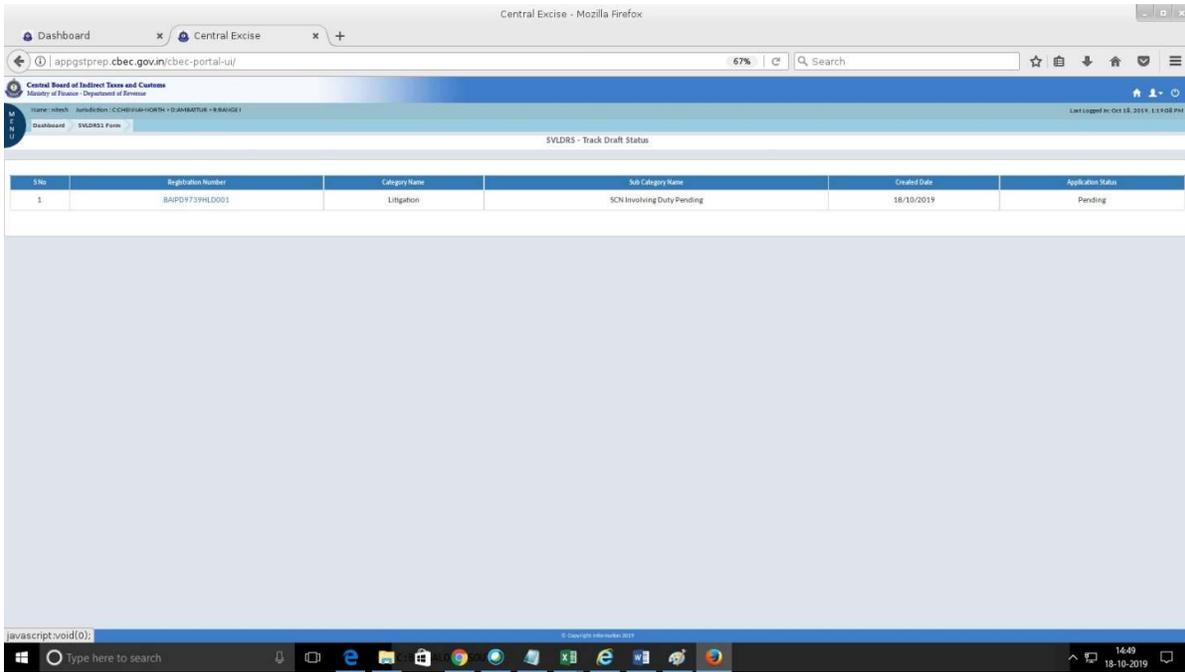
Cancel Preview Save Submit

Step 2:- The taxpayer select the Save Button from the bottom of the Form-1 .(Caution – The taxpayer has to fill all the mandatory fields after that only the Save Button will be enable to him/her .) One Confirmation will pop-up asking the same i.e. “Are you Sure ?”

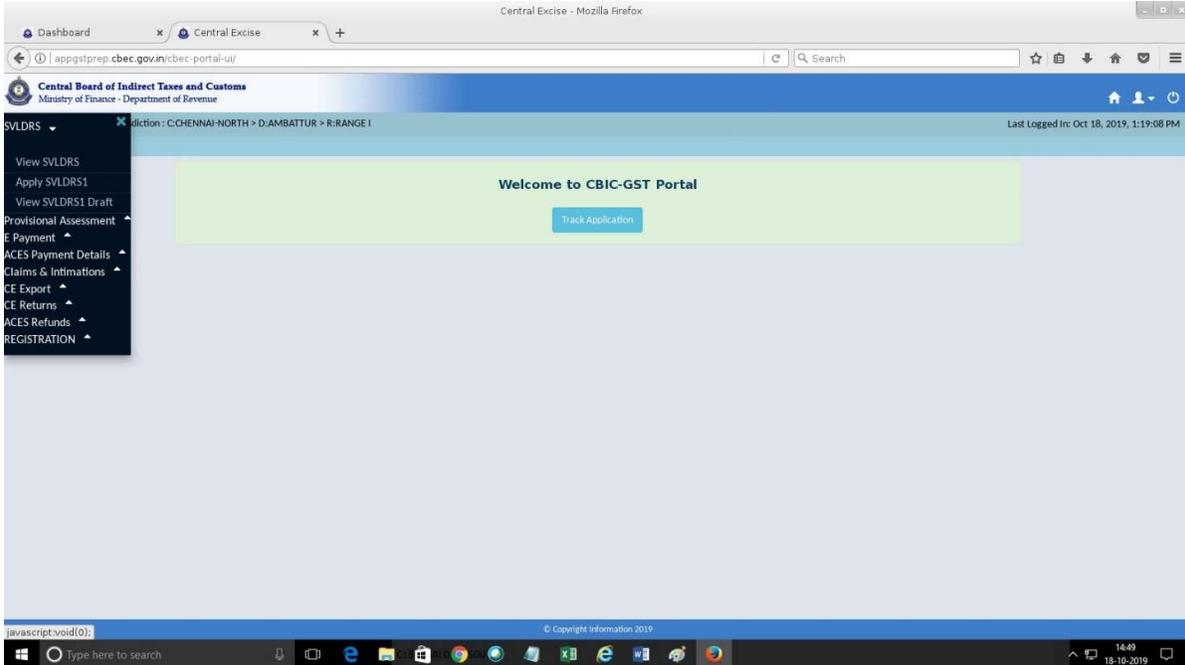


Step 3 :- Below screen will be shown to the taxpayer after successfully saving of the form. The taxpayer after clicking on the ARN number continue to fill his/her SVLDRS application.

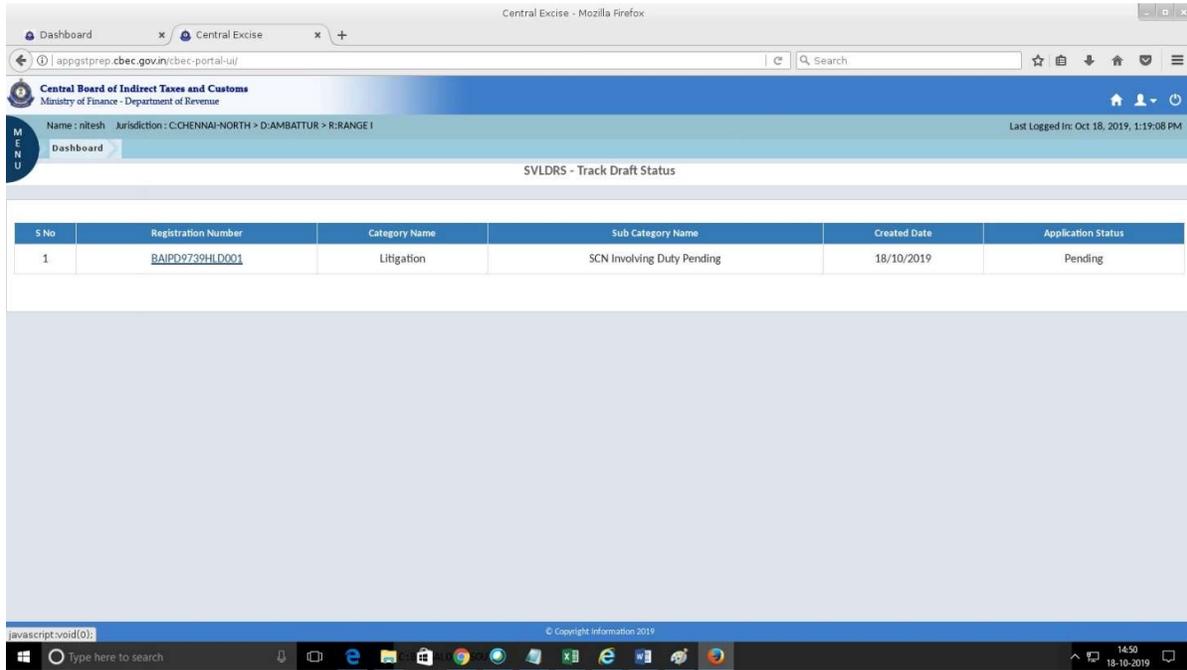
SVLDRS Manual for Taxpayers



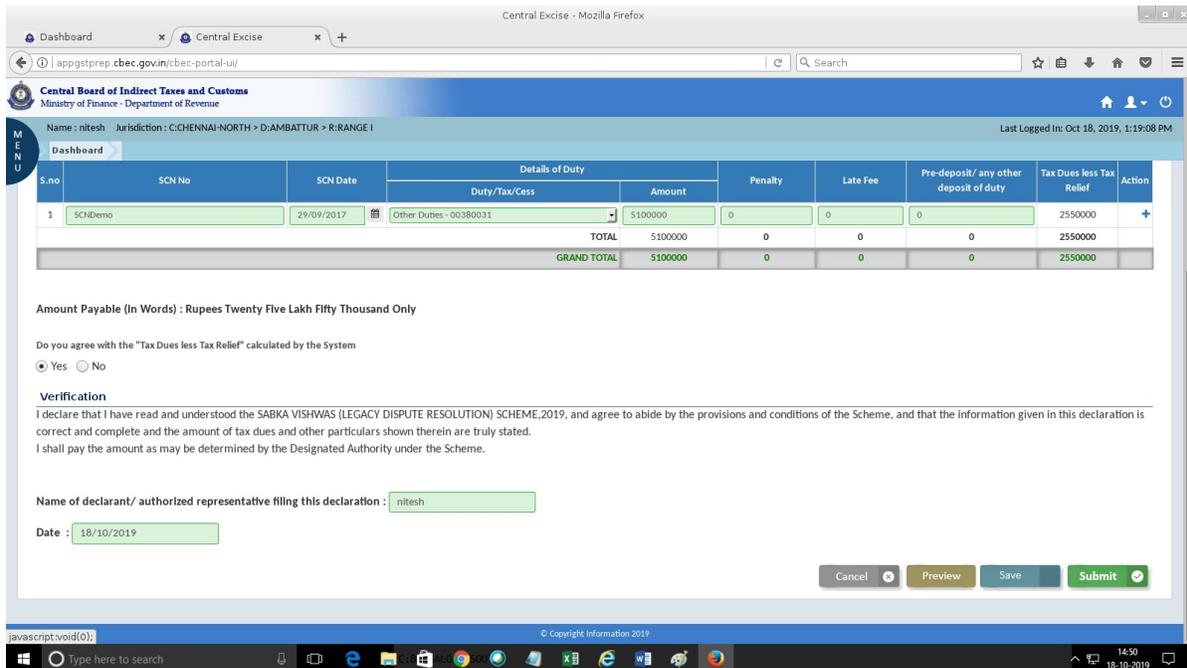
Step 4 :- In case the taxpayer want to fill the details after some time (till 31.12.2019) . Then the saved application can be viewed from the tab “ View SVLDRS1 Draft “ from SVLDRS tab.



Step 5:- The taxpayer will be shown his draft saved applications. The taxpayer can select any of the application by clicking on ARN number and continue to fill the information and submit the application.



Step 6:- The taxpayer need not to fill the information that was saved earlier. The taxpayer fill all the required information and click on the submit button. The application got submitted to the designated committee .



SVLDRS Manual for Taxpayers

The screenshot shows the Central Board of Indirect Taxes and Customs (CBEC) portal. A confirmation dialog box is displayed in the center, asking "Are you sure you want to submit the application?". The dialog has "Yes" and "No" buttons. In the background, a table lists application details:

S.no	SCN No	SCN Date	Late Fee	Pre-deposit/ any other deposit of duty	Tax Dues less Tax Relief	Action
1	SCNdemo	29/09/2017	0	0	2550000	+
TOTAL			5100000	0	0	2550000
GRAND TOTAL			5100000	0	0	2550000

Below the table, the amount payable is stated as "Rupees Twenty Five Lakh Fifty Thousand Only". There are radio buttons for "Yes" and "No" to agree with the tax calculation. A verification section contains a declaration and a "Submit" button.

The screenshot shows the same Central Board of Indirect Taxes and Customs (CBEC) portal. A success message dialog box is displayed in the center, stating: "Dear taxpayer, Your application has been submitted successfully. The ARN No. is: LD181019000002". The dialog has a "Close" button. The background table and form are identical to the previous screenshot.

SVLDRS Manual for Taxpayers

Step 7 :- The submitted application can be viewed in the list of submitted applications.

The screenshot shows a web browser window displaying the 'SVLDRS - Track Application Status' page. The page header includes the Central Board of Indirect Taxes and Customs logo and navigation links. The user is logged in as 'nitesh' with jurisdiction 'CCHENNAI-NORTH > D:AMBATTUR > R:RANGE I'. The main content is a table listing 10 applications with columns for S No, Registration Number, Duty Type, ARN, ARN Date, Application Status, and Acknowledgment Receipt. The table shows various application statuses including 'Submitted' and 'Issued SVLDRS 3'. A pagination bar at the bottom indicates page 1 of 3.

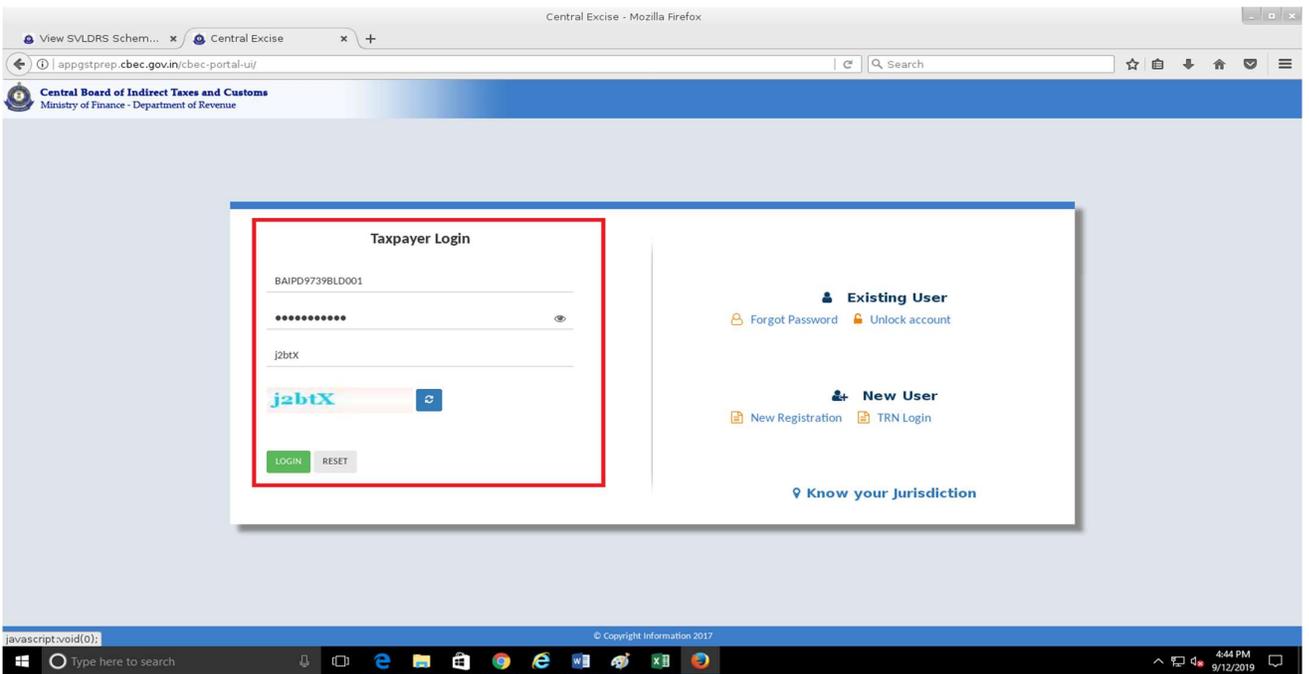
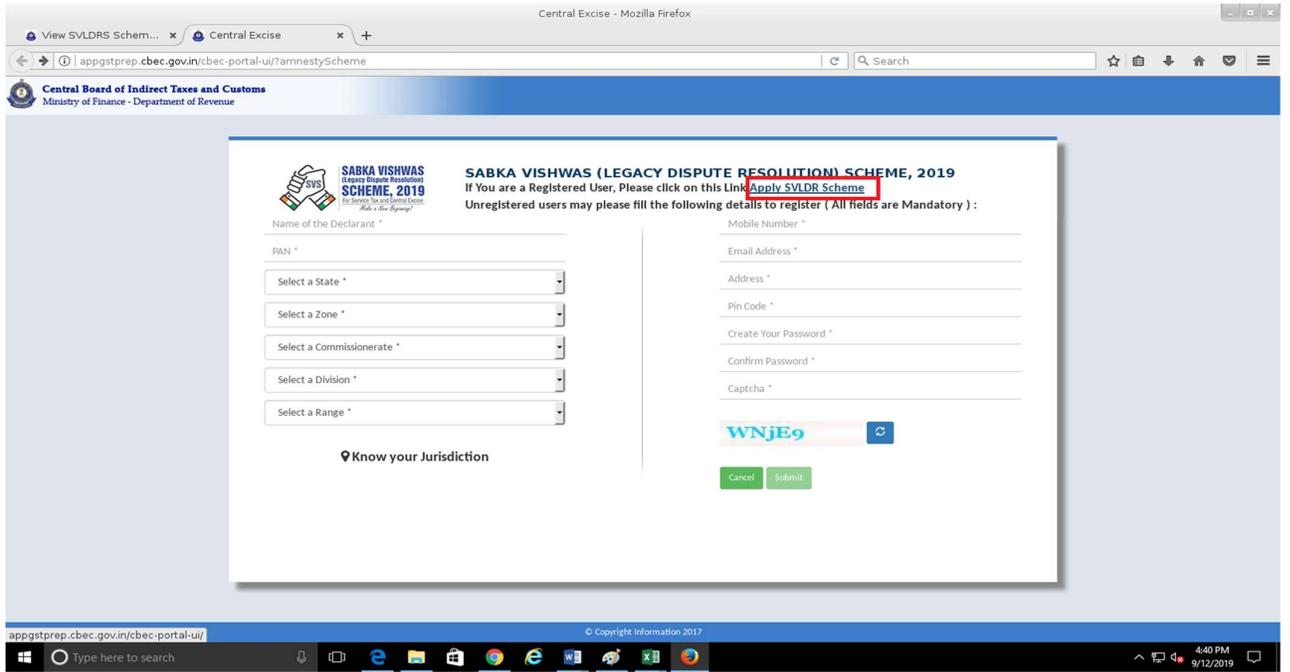
S No	Registration Number	Duty Type	ARN	ARN Date	Application Status	Acknowledgment Receipt
1	BAIPD9739HLD001	CE	LD1810190000002	18/10/2019	Submitted	
2	BAIPD9739HLD001	CE	LD1510190000006	15/10/2019	Issued SVLDRS 3	
3	BAIPD9739HLD001	ST	LD1510190000004	15/10/2019	Submitted	
4	BAIPD9739HLD001	CE	LD1510190000003	15/10/2019	Issued SVLDRS 3	
5	BAIPD9739HLD001	CE	LD1510190000005	15/10/2019	Issued SVLDRS 3	
6	BAIPD9739HLD001	CE	LD0410190000008	04/10/2019	Submitted	
7	BAIPD9739HLD001	CE	LD2509190000266	25/09/2019	Submitted	
8	BAIPD9739HLD001	CE	LD2509190000267	25/09/2019	Submitted	
9	BAIPD9739HLD001	CE	LD2509190000276	25/09/2019	Submitted	
10	BAIPD9739HLD001	ST	LD2009190000244	20/09/2019	Submitted	

5. Reply to SVLDRS Form-2

Tax payer's login:

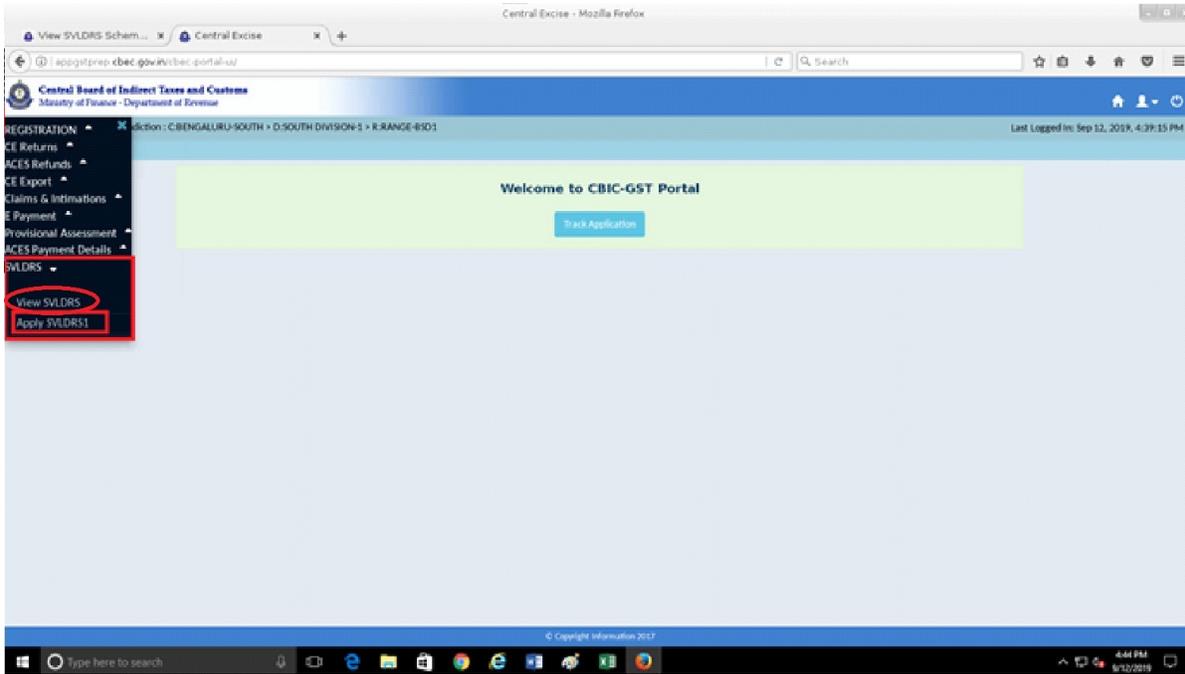
Step 1: The tax payer clicks on the "Apply SVLDRS Scheme" & the taxpayer enters his Login ID and Password.

SVLDRS Manual for Taxpayers

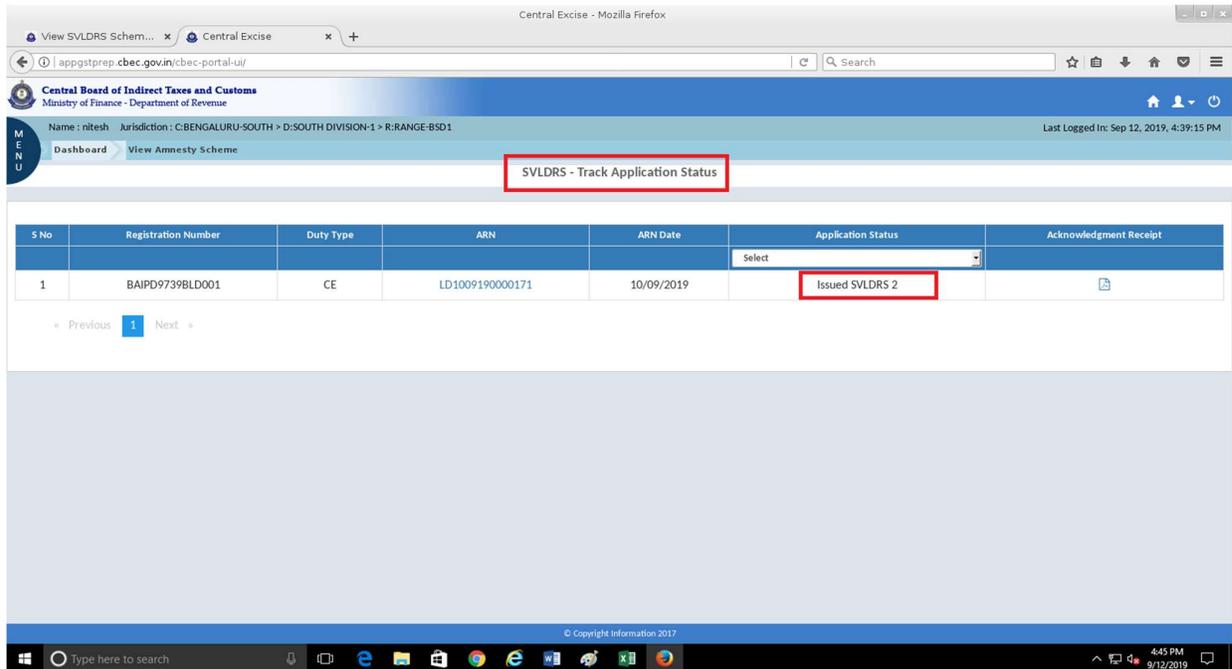


Step 2: The taxpayer clicks on the “View SVLDRS” from Menu >> SVLDRS >> View SVLDRS.

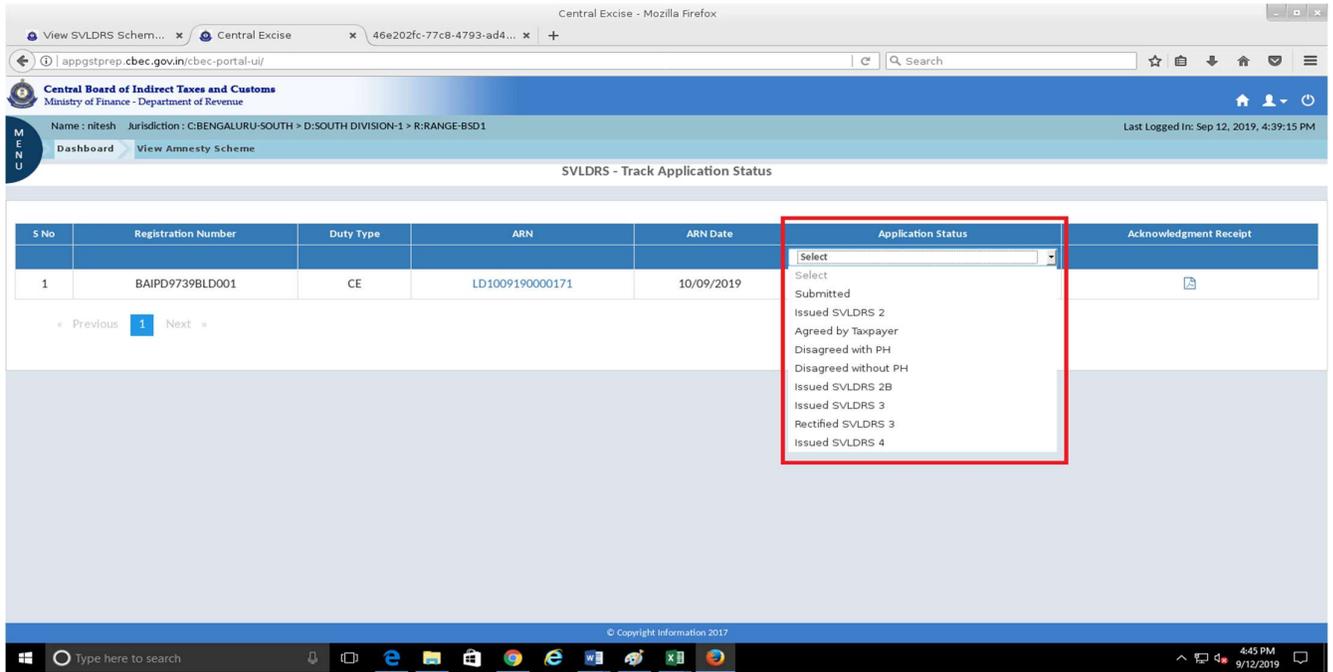
SVLDRS Manual for Taxpayers



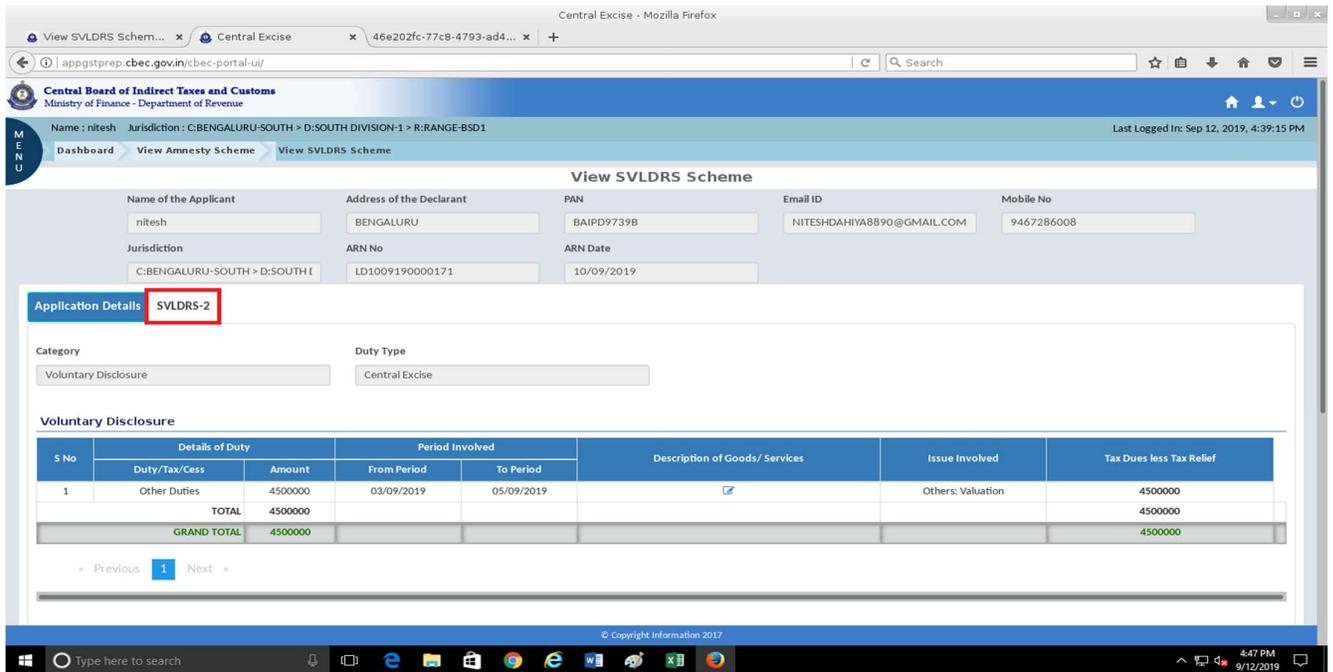
Step 3 : The taxpayer will be shown the following “SVLDRS- Track track application “screen . The Status of the application is under “ Application Status” column and the taxpayer can filter the same as per his/her requirement.



SVLDRS Manual for Taxpayers



Step 4: If SVLDRS-2 form was issued to the taxpayer by the tax officer then, he/she will be able to see it.



SVLDRS Manual for Taxpayers

Step 5: The taxpayer will be able to see all the details as mentioned by the officer in SVLDRS-2 i.e. Duty Details, Description of goods/services columns etc. But the taxpayer won't be able to edit in the SVLDRS-2 form. If he /she doesn't agree or full agree with SVLDRS-2 form , then on the bottom of the SVDRS-2 form "Reply" button is there.

View SVLDRS Scheme

Name: nitesh Jurisdiction: C:BENGALURU-SOUTH > D:SOUTH DIVISION-1 > R:RANGE-8SD1 Last Logged In: Sep 12, 2019, 4:39:15 PM

Dashboard View Amnesty Scheme View SVLDRS Scheme

View SVLDRS Scheme

Name of the Applicant: nitesh Address of the Declarant: BENGALURU PAN: BAIPD9739B Email ID: NITESHDAHIYA8890@GMAIL.COM Mobile No: 9467286008

Jurisdiction: C:BENGALURU-SOUTH > D:SOUTH [ARN No: LD1009190000171 ARN Date: 10/09/2019

Application Details: **SVLDRS-2**

Form No. SVLDRS-2
 [Estimate Under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019 to be Issued by the Designated Committee]
SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

Declaration No: LD1009190000171 SVLDRS-2 No: L120919SV201419 Commissionerate/DGGI, Delhi: BENGALURU-SOUTH Zone/DGGI, Delhi: BENGALURU

Whereas Mr./Ms./M/s. nitesh (hereinafter referred to as the declarant) having registration no./Non assessee code no. BAIPD9739BLD001 has filed a Declaration No LD1009190000171 dated 12/09/2019 under section 125 of the Finance (No. 2) Act, 2019;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 127 of the Finance (No. 2) Act, 2019, the designated committee, after consideration of facts on record, hereby determines the following amount estimated to be payable by the declarant towards full and final settlement of his/her/their tax dues covered by the said declaration under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019:

Time period	Tax dues	Estimated Amount Payable
From Period	Name	Name
To Period	Amount	Amount
	Other Duties	Other Duties
	TOTAL	TOTAL
	GRAND TOTAL	GRAND TOTAL

Amount in Rupees (₹)

4:48 PM 9/12/2019

• **he taxpayer clicks on "reply" button . The tax payer will be able to see SVLDRS-2A form.**

View SVLDRS Scheme

Name: nitesh Jurisdiction: C:BENGALURU-SOUTH > D:SOUTH DIVISION-1 > R:RANGE-8SD1 Last Logged In: Sep 12, 2019, 4:39:15 PM

Dashboard View Amnesty Scheme View SVLDRS Scheme

View SVLDRS Scheme

Amount in Rupees (₹)

S No	Category	Description of Goods/ Services	Issue involved	Time period		Tax dues		Tax relief	Pre-deposit	Estimated Amount Payable	
				From Period	To Period	Name	Amount			Name	Amount
1	VOLUNTARY DISCLOSURE		Others: Valuation	2019-09-03	2019-09-05	Other Duties	4500000	0	0	Other Duties	4500000
						TOTAL	4500000	0	0	TOTAL	4500000
						GRAND TOTAL	4500000	0	0	GRAND TOTAL	4500000

Notice For Personal Hearing

If the Declarant does not agree with the Estimated Amount Payable, as determined by the designated committee, he is requested to appear for a Personal Hearing before the designated committee on 13/09/2019 at 10:00:00 AM xx (address) to explain the reasons thereof. Please submit Form SVLDRS 2A in case any other date and time of personal hearing is desired.

Members of the Designated Committee

S No	SSOID	Name	Designation
1	27000621	ACES Test1501	Commissioner
2	27002106	ACES Test1501	Commissioner
3	27001091	ACES Test1501	Commissioner

Place: xx

Date: 12/09/2019

Reply

4:48 PM 9/12/2019

Step 6: If the taxpayer clicks “Yes” in the “Do you agree with the Estimate in SVLDRS-2 Number” then the taxpayer is not required to fill any other detail & he/she can submit SVLDRS-2A form.

In case , the taxpayer doesn’t agree with estimate of SVLDRS-2. Then the taxpayer fill the form accordingly.

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : nitesh Jurisdiction : C:BENGALURU-SOUTH > D:SOUTH DIVISION-1 > R:RANGE-BSD1
Last Logged In: Sep 12, 2019, 4:39:15 PM

Dashboard View Amnesty Scheme View SVLDRS Scheme

View SVLDRS Scheme

Name of the Applicant: nitesh Address of the Declarant: BENGALURU PAN: BAIPD9739B Email ID: NITESHDAHIYA890@GMAIL.COM Mobile No: 9467286008
Jurisdiction: C:BENGALURU-SOUTH > D:SOUTH I ARN No: LD1009190000171 ARN Date: 10/09/2019

Application Details SVLDRS-2 **SVLDRS-2A**

Form No. SVLDRS-2A
[Written submissions, waiver of personal hearing and adjournment under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019
SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

Do you agree with the Estimate in SVLDRS-2 Number Yes No
Do you want make written submissions Yes No
Do you want to upload documents in support of your submissions ? Yes No
Do you want to waive personal hearing? Yes No
Do you want to seek an adjournment of personal hearing offered to you? Yes No

Name of declarant/ authorized representative : nitesh

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : nitesh Jurisdiction : C:BENGALURU-SOUTH > D:SOUTH DIVISION-1 > R:RANGE-BSD1
Last Logged In: Sep 12, 2019, 4:39:15 PM

Dashboard View Amnesty Scheme View SVLDRS Scheme

Application Details SVLDRS-2 **SVLDRS-2A**

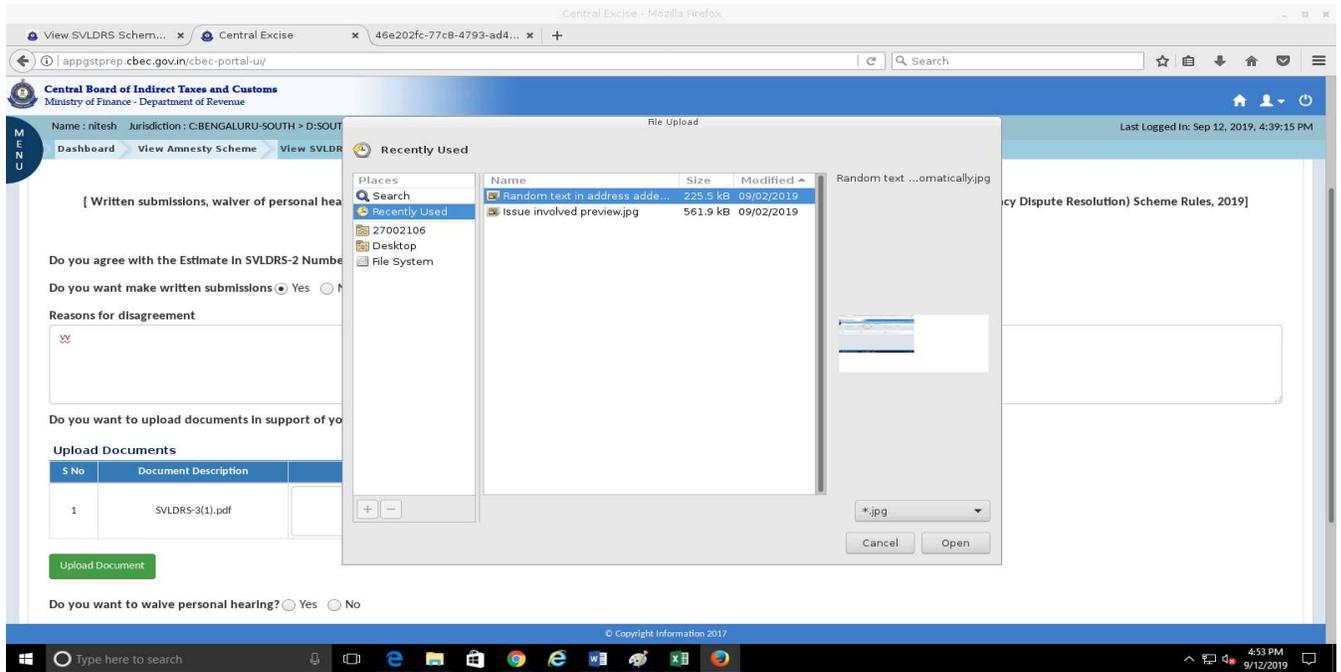
Form No. SVLDRS-2A
[Written submissions, waiver of personal hearing and adjournment under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019
SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

Do you agree with the Estimate in SVLDRS-2 Number Yes No
Do you want make written submissions Yes No
Reasons for disagreement
w\
Do you want to upload documents in support of your submissions ? Yes No

Upload Documents

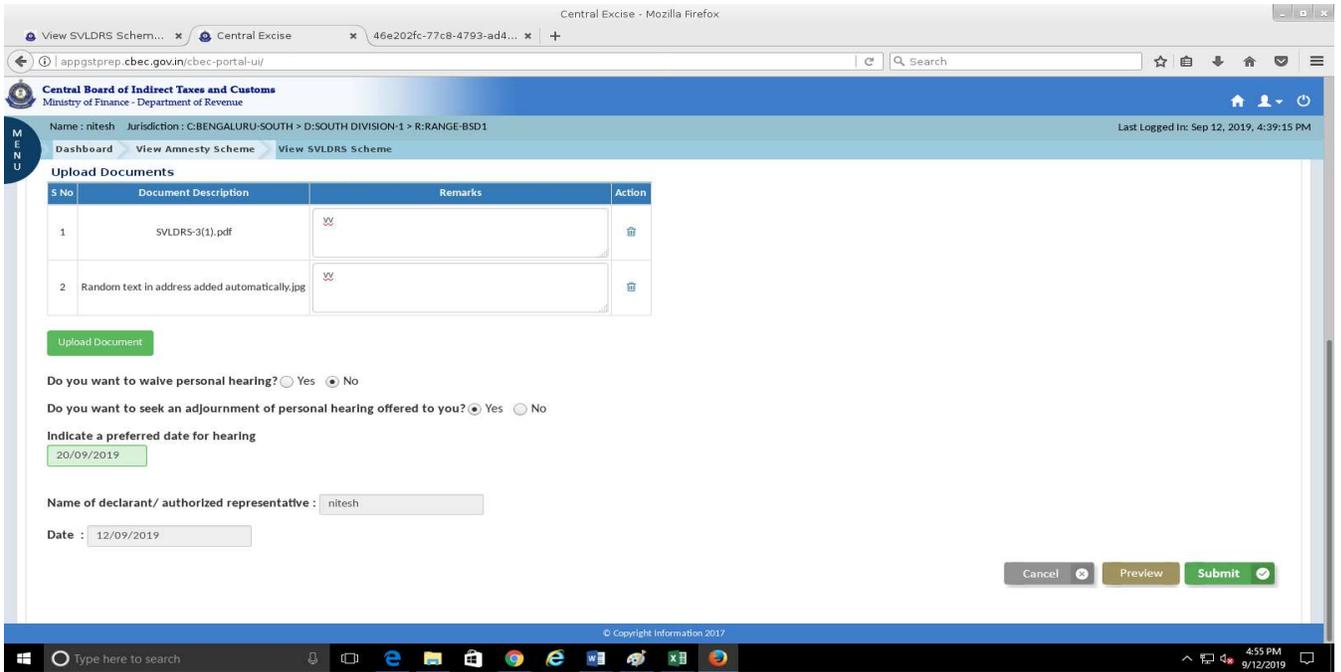
S No	Document Description	Remarks	Action
1	SVLDRS-3(1).pdf	w\	
2	Random text in address added automatically.jpg	w\	

Caution : The Taxpayer can upload a maximum of 5 files with a size of Max. 2MB(Per file). The supported file formats are only “.jpeg” and “.pdf” .

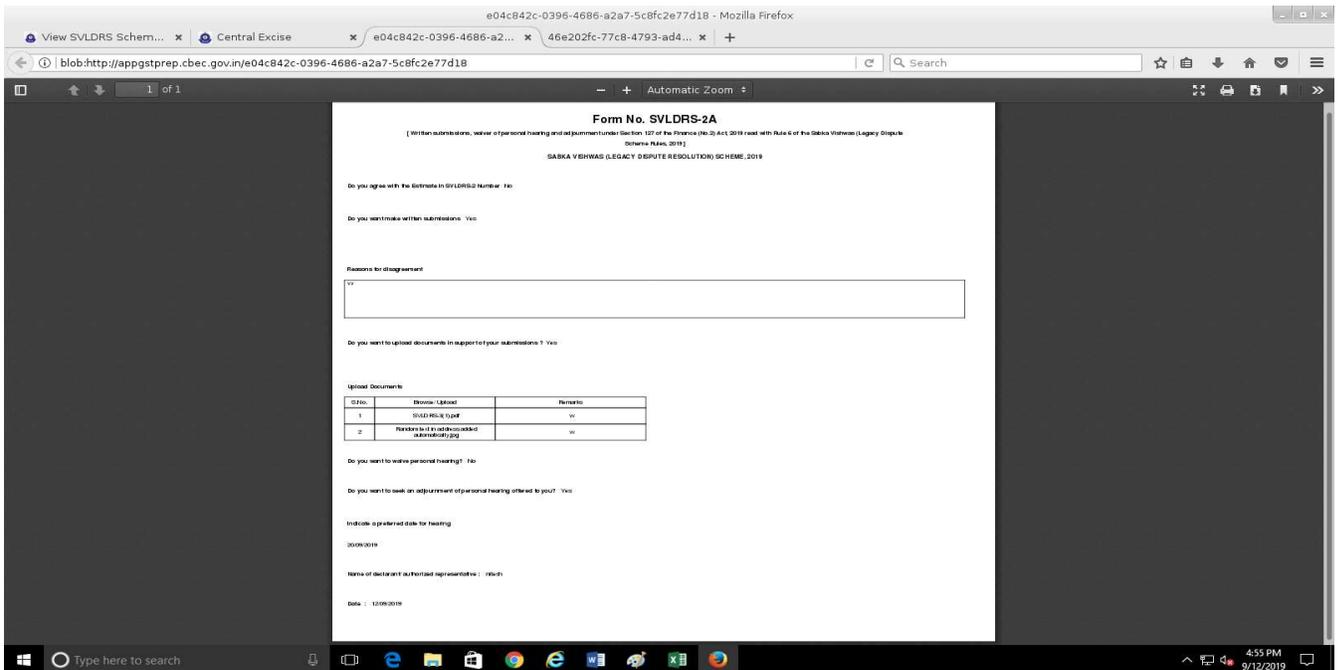


- In the field value “ Do you want to waive personal hearing “ , if the taxpayer selects “Yes” ,then he/she won’t be able to appear for any PH and an Alert message will be shown to the taxpayer.
- In the field value “ Do you want to waive personal hearing “ , if the taxpayer selects “No” ,then he/she will be shown an option “Do you want to seek an adjournment of personal hearing offered to you?” and preferred date for hearing in case he/she select “Yes”.

SVLDRS Manual for Taxpayers

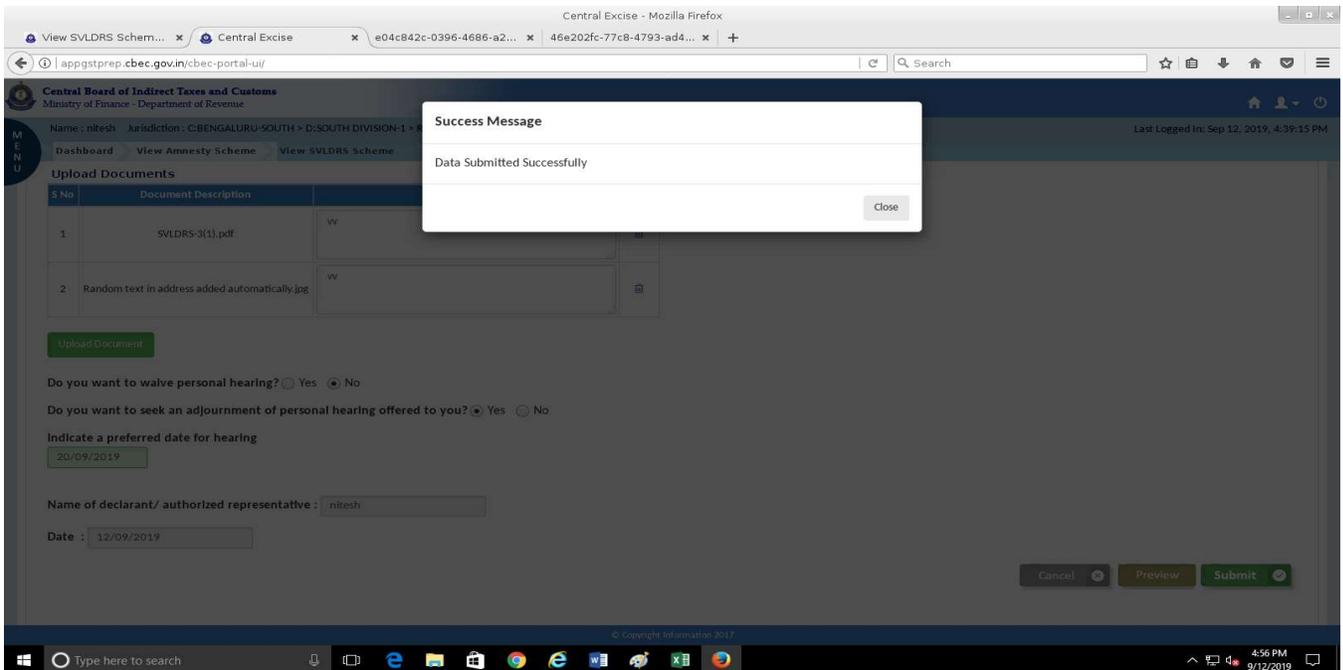
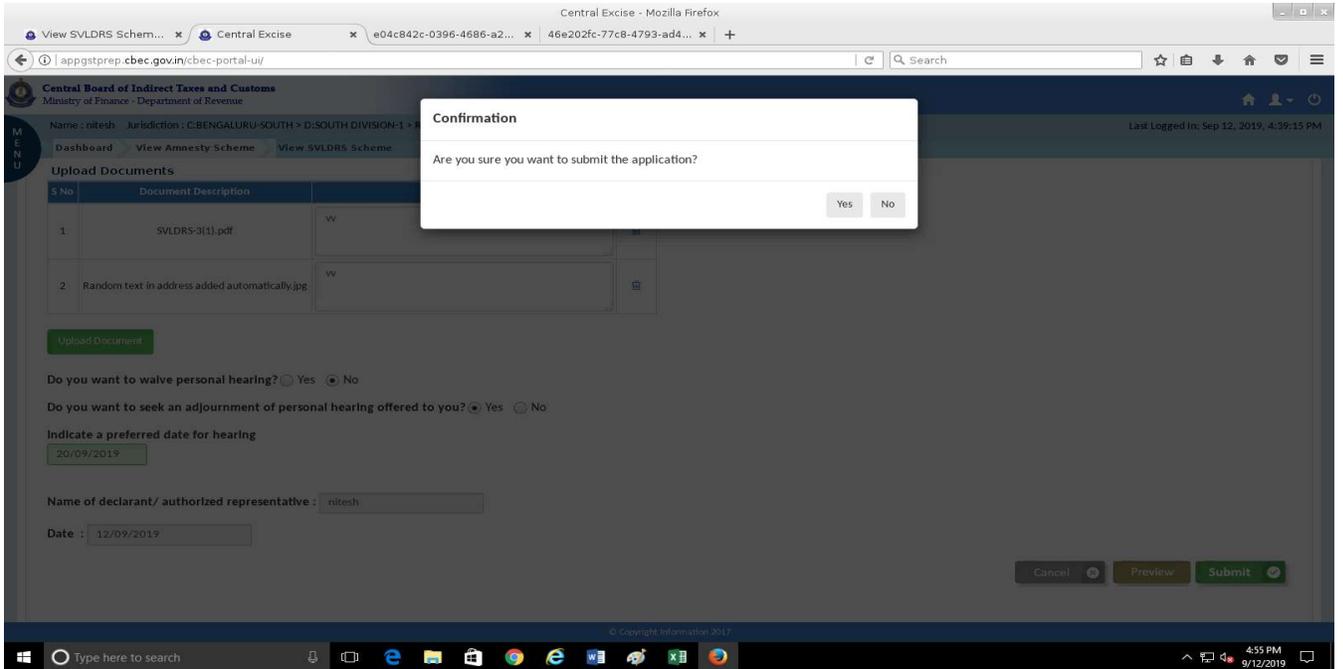


Step 7: The tax payer can preview SVLDRS-2A form and can download the same in .pdf format.



Step 8: On click on the "submit " button, a confirmation box will appear if the tax payer confirms the same, then the SVLDRS-2A will be Submitted .

SVLDRS Manual for Taxpayers



Step 9 : The taxpayer can check the updated status of the application in the “SVLDRS –Track Application Status”.

SVLDRS Manual for Taxpayers

The screenshot shows a web browser window with the following details:

- Browser: Mozilla Firefox
- Address Bar: appgstprep.cbec.gov.in/cbec-portal-uj
- Page Title: Central Board of Indirect Taxes and Customs, Ministry of Finance - Department of Revenue
- User Information: Name: nitesh, Jurisdiction: C:BENGALURU-SOUTH > D:SOUTH DIVISION-1 > R:RANGE-BSD1, Last Logged In: Sep 12, 2019, 4:39:15 PM
- Navigation: Dashboard > View Amnesty Scheme
- Section: SVLDRS - Track Application Status

S No	Registration Number	Duty Type	ARN	ARN Date	Application Status	Acknowledgment Receipt
1	BAIPD9739BLD001	CE	LD1009190000171	10/09/2019	Disagreed with PH	

Navigation: < Previous 1 Next >

Footer: javascript:void(0); Copyright Information 2017

Taskbar: Type here to search, 4:56 PM 9/12/2019

6. SVLDRS-2B Form

Step 1: The taxpayer will be shown the following “SVLDRS- Track application” screen. The Status of the application is under “Application Status” column and the taxpayer can filter with value “Issued SVLDRS 2B”.

S No	Registration Number	Duty Type	ARN	ARN Date	Application Status	Acknowledgment Receipt
1	BAIPD9739BLD001	CE	LD1009190000171	10/09/2019	Issued SVLDRS 2B	

Step 2 : The taxpayer can only view SVLDRS-2B and will be able to see Adjourment PH details.

View SVLDRS Scheme

Name of the Applicant: nitesh, Address of the Declarant: BENGALURU, PAN: BAIPD9739B, Email ID: NITESHDAHIYAB890@GMAIL.COM, Mobile No: 9467286008

Jurisdiction: C-BENGALURU-SOUTH > D:SOUTH I, ARN No: LD1009190000171, ARN Date: 10/09/2019

Application Details | SVLDRS-2 | SVLDRS-2A | **SVLDRS-2B**

Form No. SVLDRS-2B

[Intimation of personal hearing after adjournment under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019]
SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

To,
Mr./Ms./M/s nitesh
Registration No BAIPD9739BLD001

This is to inform that the Personal Hearing before the Designated Committee in relation to the subject Declaration No LD1009190000171 filed by you under the under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been fixed at 11:15:00 AM on 20/09/2019 (date) in the office of vv (address).

Please note that in the event of failure to attend the Personal Hearing the designated committee shall take a decision in regard to your Declaration in accordance with the legal provisions on the basis of the facts on record without further reference to you.

SVLDRS Manual for Taxpayers

The screenshot shows a web browser window with the URL `appgstprep.cbec.gov.in/cbec-portal-ui/`. The page header identifies the user as 'nitesh' in the 'BENGALURU-SOUTH' jurisdiction. The main content is a notification titled '[Intimation of personal hearing after adjournment under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019] SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019'. The notification is addressed to 'Mr./Ms./M/s nitesh' with registration number 'BAIPD9739BLD001'. It informs that a personal hearing is fixed for 11:15:00 AM on 20/09/2019 at the office of 'vrv'. A table lists three members of the designated committee, all with the designation 'Commissioner'. The hearing is to be held at 'vrv' on 12/09/2019.

Members of the Designated Committee

S No	SSOID	Name	Designation
1	27000621	ACES Test1501	Commissioner
2	27002106	ACES Test1501	Commissioner
3	27001091	ACES Test1501	Commissioner

7. Challan Generation

Step 1: The taxpayer will be shown the following “SVLDRS- Track application” screen. The Status of the application is under “Application Status” column and the taxpayer can filter with value “Issued SVLDRS 3”.

S No	Registration Number	Duty Type	ARN	ARN Date	Application Status	Acknowledgment Receipt
1	BAIPD9739BLD001	CE	LD1009190000171	10/09/2019	Issued SVLDRS 3	

Step 2: By clicking on the ARN, the taxpayer will be able to see SVLDRS-3 form issued by the tax officers.

Form No. SVLDRS-3
 [Statement Under Section 127 of the Finance (No.2) Act, 2019 read with Rule 6 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019 to be Issued by the Designated Committee]
 SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019

Declaration No : LD1009190000171 SVLDRS-3 No : L120919SV301432 Commissionerate/DGGI, Delhi : BENGALURU-SOUTH Zone/DGGI, Delhi : BENGALURU

Whereas Mr./Ms./M/s. nitesh (hereinafter referred to as the declarant) having registration no./Non assessee code no. BAIPD9739BLD001 has filed a Declaration No LD1009190000171 dated 10/09/2019, under section 125 of the Finance (No. 2) Act, 2019;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (4), as the case may be, of section 127 of the Finance (No. 2) Act, 2019, the designated committee, after consideration of relevant material, hereby determines the following amount is payable by the declarant towards full and final settlement of tax dues under covered by the said declaration under the Scheme:

Amount in Rupees (₹)

Step 3: If the tax payer agrees with the SVLDRS-3 form details then he clicks on “Create Challan” button and challan for duty details as mentioned in SVLDRS-3 will be created for the taxpayer.

SVLDRS Manual for Taxpayers

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name: nitesh Jurisdiction: C:BENGALURU-SOUTH > D:SOUTH DIVISION-1 > R:RANGE-8501 Last Logged In: Sep 12, 2019, 4:44:29 PM

Dashboard View Amnesty Scheme View SVLDRS Scheme

S No	Category	Description of Goods/ Services	Issue Involved	Time period		Tax dues		Tax relief	Pre-deposit	Estimated Amount Payable		
				From Period	To Period	Name	Amount			Name	Amount	
1	VOLUNTARY DISCLOSURE		Others: Valuation	03/09/2019	03/09/2019	Other Duties	4500000	0	0	Other Duties	4500000	
TOTAL								4500000	0	0		4500000
GRAND TOTAL								4500000	0	0		4500000

Amount Payable (in Words): Rupees Forty Five Lakh Only

Members of the Designated Committee

S No	SSOID	Name	Designation
1	27000621	ACES Test22	Commissioner
2	27002106	ACES Test1501	Commissioner
3	27001091	ACES Test488	Commissioner

Place: xx
Date: 2019-09-12

Create Challan

GENERATE CHALLAN

Taxpayer Profile

Registration Number	Reg Type	Email ID	Mobile No	Assessee Name	Scheme	Commissionerate	Division
BAIPD9739BLD001	CE	NITESHDAHIYA8890@GMAIL.COM	9467286008	nitesh	SVLDRS	BENGALURU-SOUTH	SOUTH DIVISION-1

Amount Details

SCHEME : SVLDRS	
Total Duty Amount payable	4500000

Cancel Submit

SVLDRS Manual for Taxpayers

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name: nitish Jurisdiction: C/BENGALURU-SOUTH
Dashboard View Amnesty Scheme

Challan Status

Please wait Challan Generation will complete in : 27

Amount in Rupees (₹)

S No	Category	Estimated Amount Payable	
		Name	Amount
1	VOLUNTARY DISCLOSURE	Other Duties	4500000
TOTAL			4500000
GRAND TOTAL			4500000

Amount Payable (in Words) : Rupees Forty Five Lakh Only

Members of the Designated Committee

S No	SSOID	Name	Designation
1	27000621	ACES Test22	Commissioner
2	27002106	ACES Test 1501	Commissioner
3	27001091	ACES Test488	Commissioner

Place : xx
Date : 2019-09-12

Copyright Information 2017

5:25 PM 9/12/2019

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name: nitish Jurisdiction: C/BENGALURU-SOUTH
Dashboard View Amnesty Scheme

Challan Status

Challan Generated Successfully with CTIN: 1909000440

Amount in Rupees (₹)

S No	Category	Estimated Amount Payable	
		Name	Amount
1	VOLUNTARY DISCLOSURE	Other Duties	4500000
TOTAL			4500000
GRAND TOTAL			4500000

Amount Payable (in Words) : Rupees Forty Five Lakh Only

Members of the Designated Committee

S No	SSOID	Name	Designation
1	27000621	ACES Test22	Commissioner
2	27002106	ACES Test 1501	Commissioner
3	27001091	ACES Test488	Commissioner

Place : xx
Date : 2019-09-12

Copyright Information 2017

5:27 PM 9/12/2019

8.Payment Methods

After the challan generation a new button will appear in the VSLDRS-3 form “Make Payment” . When the taxpayer clicks on “Make Payment” then mandate form will be generated via ICEGATE payment gateway and the taxpayer will be able to make payment via. NEFT/RTGS options.

In case , the taxpayer want to pay later (within 30 days of SVLDRS 3 issued), then the payment can be made by selecting E-payment option from Menu and after selecting the challan .

Central Board of Indirect Taxes and Customs
Ministry of Finance - Department of Revenue

Name : nitesh Jurisdiction : C:BENGALURU-SOUTH > D:SOUTH DIVISION-1 > R:RANGE-8SD1 Last Logged In: Sep 12, 2019, 4:44:29 PM

Dashboard View Amnesty Scheme View SVLDRS Scheme

S No	Category	Description of Goods/ Services	Issue involved	Time period		Tax dues		Tax relief	Pre-deposit	Estimated Amount Payable	
				From Period	To Period	Name	Amount			Name	Amount
1	VOLUNTARY DISCLOSURE		Others: Valuation	03/09/2019	03/09/2019	Other Duties	4500000	0	0	Other Duties	4500000
							TOTAL	4500000	0	0	4500000
							GRAND TOTAL	4500000	0	0	4500000

Amount Payable (In Words) : Rupees Forty Five Lakh Only

Members of the Designated Committee

S No	SSOID	Name	Designation
1	27000621	ACES Test22	Commissioner
2	27002106	ACES Test1501	Commissioner
3	27001091	ACES Test488	Commissioner

Place : xx

Date : 2019-09-12

MAKE PAYMENT

Caution : Netbanking payment facility is not available for making payment in SV(LDR) Scheme,2019.